NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 119(ND)/2016 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.10.2016

NAME OF THE COMPANY:

Asmita Dwaivedi Paliwal

Vs.

M/s. Abhi-Asmi International Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 241/242

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30	RISHI	CIOUZ	Adv.	5		,
4.	MR-ARI	UN KAT	HPALIA, ST.	Adv. 7 Petitiones	-	A
			AGARWAL OF			\$
The parties are present in person in pursuance of order dated 29.8.2016. We have a word with them and have requested the learned counsels to sit together with the parties so that						

2. Learned counsel for the petitioner states that the rejoinder shall be filed three days before the date of hearing with a copy in advance to the counsel opposite.

the possibility of resolving the differences could be explored which would be essential for the

company to survive as each of them are fifty per cent shareholder in the company.

3. Interim orders to continue.

List for further consideration on 02.11.2016.

(CHIEF JUSTICE M.M. KUMAR)

(S.K. MOHAPATRA) MEMBER (T)

PRESIDENT

18.10.2016 (P.K.Sud)